- National Resource Centre at TRI Campus, Odisha has been set up by the Ministry of Tribal Affairs to augment capacity of States for effective implementation of Forest Right Act. National Resource Centre has been entrusted with the job of preparing training materials, modules and conduct training programmes to train master trainers on FRA not only for Odisha but also for other States who are implementing FRA.
- Sufficient guidance has already been given to the States from time to time on various issues on FRA by holding as many Regional Consultations including two National Level Consultations.

As a result of the efforts, 44,27,613 claims have been filed and 17,46,338 titles have been distributed as on 31.05.2016. A total of 38,63,025 claims have been disposed of, which is 87.25% of the total claims received.

Death of children in residential tribal schools

2776. SHRI K.K. RAGESH: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether information about the deaths of tribal children occurred in the State-run residential tribal schools during last three years are available;
 - (b) if so, the State-wise and year-wise details thereof; and
 - (c) the reasons for such deaths thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) and (b) On the basis of information received from various State Governments, State-wise number of tribal children who have reportedly lost their lives in State-run residential schools across the country are as under:

States	Period	Number of deaths
Maharashtra	2000-2001 to 2015-2016	1077
Odisha	2010-2011 to 2014-2015	133
Telangana	2014-2015 to 2015-2016	26
Andhra Pradesh	2000-2001 to 2013-2014	14
Gujarat	2001-2002 to 2012-2013	10
Chhattisgarh	2001-2002 to 2012-2013	47

(c) Major reasons for these deaths include illness, accident, snake bite, drowning etc.

Claims received under CFR

2777. SHRI HUSAIN DALWAI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) how many Gram Sabhas have filed claims and received titles for Community Forest Resource (CFR) under Sec. 3 (1)(i) of the Forest Rights Act, State-wise;
 - (b) the extent of forest area claimed as CFR by Gram Sabhas, State-wise;
- (c) the extent of forest area recognized so far as CFR under FRA, State-wise;
- (d) in cases where rights under Sec. 3(1)(i) has been recognized, the information of cases where this has been recorded in the record of rights of both the Forest Department and the Revenue Department; and
 - (e) if it has not been recorded, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) to (e) As per the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Right) Act, 2006 and rules thereunder, responsibility for implementation of the act lies with the States/UTs. As per the information received from State Governments, details of claims filed (individual and community) and titles distributed (individual and community) as well as extent of forest land for which titles distributed (in acres) State-wise as on 31.5.2016) are given in Statement (*See* below). No segregated data for Community\Forest Resource (CFR) is maintained by this Ministry.